

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-504/2017

New Delhi, this the 10th day of February, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Ms. Akta Kumar,
Aged about 42 years,
W/o Sh. Ranjeet Kumar,
R/o M-2K, AURA, 113, First Floor,
Sector-47, Gurgaon
(Working as Manager (Tech), NHAI)
2. Sh. Krishna Murari Sharma
Aged about 43 years,
S/o Sh. Bameshwar Prasad
R/o Flat No.222, Gaur Galaxy Apartment,
Plot No.5, Sector-5, Vaishali,
Ghaziabad-201010
(Working as Manager (Tech), NHAI) ... Applicants

(By Advocate: Sh. S.K. Gupta)

Versus

National Highways Authority of India,
Through its Chairman,
G-5&6, Sector 10, Dwarka,
New Delhi-1100075. ... Respondent

(By Advocate: Sh. Hanu Bhaskar)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicants submitted that this case was similar to OA No. 252/2017 (**Sh. Yash Pal Jadon & Ors. Vs. NHAI**) which was disposed of by a Co-ordinate Bench of this Tribunal on 20.01.2017. He submitted that the instant OA may also be disposed of in terms of the same order.

2. Accordingly, we dispose of this OA with a direction to the respondents to examine the case of the applicants herein in the light of the judgment of this Tribunal in OA No. 252/2017. In case the applicants are found to be similarly placed, then they may be extended the same benefits as were granted to the applicants of OA No. 252/2017. The respondents may communicate their decision to the applicants within a period of sixty days from the date of receipt of certified copy of this order by means of a reasoned and speaking order.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/